

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 732/TT/2025

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the asset (4 Nos.) under “Strengthening of OPGW network within the Eastern Region Grid and Connectivity with other regions” in the Eastern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Petition No. 510/TT/2025

- Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the “Northern Regional Transmission Strengthening Scheme” in the Northern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others.

Petition No. 399/TT/2025

- Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for **Asset-A:** 400 kV D/C (Quad) Vadodara - Asoj Transmission Line along with associated bays at Asoj (GETCO Sub-station), **Asset-B1:** 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara - Asoj Circuit-1, **Asset-B2:** 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara - Asoj Circuit-2, **Asset-C1:** 765 kV 240 MVAR Switchable Line Reactor of Circuit-I of 765 kV D/C Aurangabad - Padghe Line charged as Bus Reactor at Aurangabad Sub-station, **Asset-C2:** 765 kV 240 MVAR Switchable Line Reactor of Circuit-II of 765 kV D/C Aurangabad - Padghe Line charged as Bus Reactor at Aurangabad Sub-station and **Asset-D:** Aurangabad - Padghe 765 kV D/C Line and Padghe (Powergrid) - Padghe/Kudus (MSETCL) 400 kV D/C Quad Line alongwith associated bays and establishment of 765/400 kV 2x1500 MVA Padghe GIS Sub-station under "System Strengthening in North/West Part of the Western Region for IPP Projects in Chattisgarh (IPP-E)" in the Western Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 5 Others.

Date of Hearing : **22.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Amit Yadav, PGCIL
Shri Divyanshu Mishra, PGCIL
Ms. Supriya Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Ranjeet Pandey, PGCIL
Shri Ashish Alankar, PGCIL
Shri Vishal Sagar, PGCIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the truing up of the transmission tariff for the 2019-24 tariff period and/or the determination of the transmission tariff for the 2024-29 tariff period.
3. In Petition No. 399/TT/2025, the Petitioner sought two weeks' time to file additional information.
4. After hearing the parties, the Commission directed as under:
 - i) The Respondent(s) to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week, thereafter;
 - ii) The Commission observed that the Petitioner in Petition Nos. 732/TT/2025 and 399/TT/2025, has not submitted the complete information as directed in the previous RoPs. Accordingly, the Petitioner is directed to file the respective information, on an affidavit, within two weeks, with an advance copy to the Respondent(s):



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- a) RCE-II with respect to Asset-II;
- b) Justification for variation between the Revised Cost Estimate (RCE) and the approved cost after revising the Notional IDC claimed vide affidavit dated 19.1.2026;
- c) Clarify the delay of 3–4-months in the commencement dates for the Letter of Award (LoA), Supply, and Erection, as compared to the scheduled dates, as per the Form-12 submitted vide affidavit dated 19.1.2026, along with the necessary justification;

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- a) English translated version/ legible copies of the supporting documents submitted by the Petitioner vide affidavit dated 6.3.2026;
- b) Details/ list of asset-wise disposed of court cases, if any, as on date where ACE has been claimed along with pending court cases in respect of which ACE for the Financial Year 2027 has been claimed.
- c) Form-9C for the 2019-24 and 2024-29 tariff periods in Excel format with proper linkages.
- d) Detailed calculations of interest rates considered for each loan in Form-9C in 2019-24 and 2024-29 tariff period.

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- a) Form-9C in Excel format along with proper linkages;
- b) Details of the Liquidated Damages (LD) recovered;
- c) Auditor's Certificate for Asset-D with respect to the computation of the Plant and Machinery cost up to the cut-off date;
- d) Detailed statement regarding the discharge of Initial Spares;
- e) Detailed justification for the variation in ACE claimed in the instant Petition vis-à-vis allowed in the Commission's order dated 18.2.2021 in Petition No. 303/TT/2020.
- f) The Item-wise/ equipment break-up of ACE and De-cap claimed under the replacement for the 2019-24 and 2024-29 tariff period:



(₹ in lakh)

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalisation	Total Cost	ACE claimed in 2019-24					De-Cap claimed in 2019-24				
							2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24
1																
2																
3																

(₹ in lakh)

Sr. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalisation	Total Cost	ACE claimed in 2024-29					De-Cap claimed in 2024-29				
							2024-25	2025-26	2026-27	2027-28	2028-29	2024-25	2025-26	2026-27	2027-28	2028-29
1																
2																
3																

5. The matters will be listed for further hearing on **18.6.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

